

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN  
HON'BLE MR.P.M. JOSHI : JUDICIAL MEMBER

4.11.1987

Heard Mr. JJ Yajnik and Mr.R.N. Vin, learned advocates for the applicant and respondents respectively. The impugned order at Annexure A-5 does not disclose any cause. The impugned order purports to be merely for a change in place of duties of the petitioner and does not affect pay and condition of service. The petitioner is free to approach the Tribunal as and when he has a cause on respondents taking any action affecting pay and condition service. With this observation the petition is dismissed.

*Pravin*

(P H Trivedi)  
Vice Chairman

*Joshi*  
(P.M. Joshi)  
Judicial Member

pm;